

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 15

CP/215(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **23.04.2024**

NAME OF THE PARTIES : **Reshma Ganji**

Vs

Libas Consumer Products Limited

For Applicant : Dinesh Prakash Gucniya.

For R1 & R2 : Adv. Navin Arora.

For R3 to R9 : Adv. Shahnaaz Chougule.

Section 241(1), 242(4) of Companies Act

ORDER

Counsel for applicant raises certain issues relating to defects against the Registry. In view of the above, he is advised to make use of appeal mechanism available under the NCLT Rules as regards the objections raised by the registry. **List on 15.05.2024 for further consideration/hearing.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

JNK